## **GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS**

## **RAJYA SABHA UNSTARRED QUESTION NO. 872**

TO BE ANSWERED ON THE 14<sup>TH</sup> DECEMBER, 2022/ AGRAHAYANA 23, 1944 (SAKA)

**HATE CRIMES** 

872. SHRI SYED NASIR HUSSAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the data on the number of hate crime on the basis of gender, religion, and caste in the past three years, State-wise;

(b) whether any steps have been taken by Government in curbing the hate

crime; and

(c) if so, the details thereof?

**ANSWER** 

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a): Indian Penal Code (IPC) does not define any crime as 'hate

crime' and therefore, the National Crime Records Bureau (NCRB) does not

maintain data under the head 'hate crime'.

(b) & (c): 'Police' and 'Public Order' are State subjects as per the Seventh

Schedule to the Constitution of India. The State Governments are

responsible for prevention, detection, registration and investigation of

crime and for prosecuting the criminals through their law enforcement

agencies. However, the Ministry of Home Affairs have issued advisories to

States and UTs, from time to time, to maintain law and order and ensure

that any person who takes law into his/her own hand is punished promptly

as per law.

\*\*\*\*\*